



**LEGISLATIVE ASSEMBLY OF GOA**

**The Legislative Diploma No. 2070  
dated 15-4-1961 (Amendment)  
Bill, 1990**

**(Bill No. 11 of 1990)**

---

**(As passed by the Legislative Assembly of Goa  
on the 2nd day of August, 1990)**

---

**GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
August, 1990**

The Legislative Diploma No. 2070 dated 15-4-1961

(Amendment) Bill, 1990

(Bill No. 11 of 1990)

A

**BILL**

*further to amend the Legislative Diploma No. 2070 dated 15-4-1961 in its application to the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of Article 153.* — In Article 153 of the Legislative Diploma No. 2070 dated 15-4-1961, after clause 19, the following clause shall be inserted, namely: —

“20. To direct the Administrator of the Communidade, without prejudice to any other remedy provided by law, to recover such amount or sum due, if any, from the Communidade as arrear of land revenue and for this purpose the Administrator thereof may forward to the Collector a certificate as early as possible in the prescribed form mentioning the sum due from such Communidade and requesting that such sum may be recovered as if it were an arrear of land revenue.”